

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.122 OF 2021

In the matter of:

BKB Transport Pvt Ltd

Appellant

Vs

NTPC Ltd

Respondent

Present:

Mr. Rudreshwar Singh, Mr. Kaushik Poddar and Mr. Saurabh Jain, Advocates for the appellant.

Mr Adarsh Tripathi, Mr Nikhil Kandpal, Advocate for Respondent.

ORDER

25.03.2021-Reply affidavit filed by the Respondent is taken on record. Learned counsel for the appellant seeks and is granted extension of time by three weeks to file rejoinder failing which the right to file the same shall stand forfeited without reference to this Bench. Short written submissions not more than three pages supported by relevant case laws may also be filed within the same period.

Post the matter for Admission (After Notice) before **Court No.III on 30th April, 2021.**

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc